

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II

MEETING No. NC/2/MEET/Sep/202122/3 (Offline Cases) DATED 29.09.2021

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- iv. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. **NC/2/MEET/Sep/202122/3 (Offline Cases)** of Norms Committee-II for the year 2021-22 held on 29.09.2021 through Video Conferencing under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the following applications for ratification of norms in respect of Advance Authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri Sushil Jangid, Scientist 'B'	MeitY
3.	Shri Devendra Kumar Saini, Assistant Director General	DOT
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Pranav Upadhyay, Dy. Director	DGFT
2.	Smt. Smitha Vijju, FTDO	DGFT

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: NC/2/MEET/Sep/202122/3 (Offline Cases)

MEETING DATE: 29.09.2021

Sl. No	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Remarks
M-1	M/s HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED Lic. No.: 5610005893 dated 19.06.2020	HQ File :01/81/050/00598 /AM21 RLA File :56/24/040/00008 /AM21/	The case was rejected in Meeting No. 11/81-ALC2/2020 dated 24.11.2020 on the ground that there is no change in the form of imported item and ITCHS Code of import & export is same. Since, it is difficult to distinguish between import & export item, the case was rejected on the advice of Consultant (TEC-3). Now, the firm vide email dated 01.03.2021 has requested to fix the ad-hoc norms. The firm has also stated that they are importing S.S. Scrubber (Grade-410) in bulk quantity (size) packed in box and each having weight of 18.5 kg. This import item cannot be used as it is because of bulk nature and they are exporting in consumer packing (size). Hence, first they import in bulk and then cut it into consumer size like 20 gm, 49 gm, 35 gm & 50 gm and pack the same in consumer pack with good value addition. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-2	M/s POCL ENTERPRISES LTD. Lic. No.: 0410163810 dated 20.12.2017	HQ File :01/81/050/00524 /AM18 RLA File :04/24/040/00190 /AM18/	The case was rejected in Meeting No. 12/81-ALC2/2018 dated 13.02.2019 due to non-submission reply of deficiency letter. Now, the firm vide email dated 25.03.2021 & 21.04.2021 has furnished reply of deficiency letter with a request to fix the ad-hoc norms. It is further mentioned by the firm that the Lead content in the import item "Re-melted lead ingot" is 96.5%. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-3	M/s Delton Cables Limited Lic. No.: 0510328727 dated 03.07.2012	018105000527A M17/ 05/23/040/00451/ AM12	The case was rejected in Meeting No. 02/81 dated 18.04.2017 due to non-submission reply of deficiency letter. The case was forwarded to NC-2 by PRC. Now, the firm vide letter dated 07.07.2021 has requested to fix the ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

M-4	M/s Delton Cables Limited Lic. No.: 0510305311 dated 14.10.2011	018105000279A M12/ 05/23/040/00171/AM12	The case was rejected in Meeting No.: 24/81 dated 13.02.2014 due to non-submission reply of deficiency letter. Now, the firm vide letter dated 07.07.2021 has requested to fix the ad-hoc norms and letter dated 07.09.2021 has furnished reply of deficiency letter. It is further noted that the case is forwarded to NC-2 by PRC. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-5	M/s PILOT INDUSTRIES LTD. Lic. No. 0510408140 Dated 18.10.2018	HQ File : HQRNORMREV IW00136121AM 22	The case was rejected in Meeting No.: 06/81 dated 26.06.2019 due to non-submission reply of deficiency letter raised by MSME. Now, the firm vide e-mail dated 02.03.2021 has furnished the reply with a request to fix the ad-hoc norms. The firm's representation was forwarded to MSME on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-6	M/s CONSOLIDATED COIN COMPANY PRIVATE LIMITED Lic. No.: 0510405810 dated 07.03.2018	HQ File : HQRNORMREV IW00146549AM 22/ 05/23/040/00457/AM18	The case was ratified in Meeting No. 03/81 dated 14.08.2018 on repeat as approved for AA No. 0510399348 dated 03.08.2016. The norms were again revised in Meeting No. 05/81 dated 16.07.2020 held on 28.07.2020 on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020. The Norms were recommended with 11% wastage for Copper Scrap, 8% wastage for Nickel Full Plates & 8% wastage for SHG Zinc Ingots. Now, the firm has again requested to review the ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and noted that the firm had requested for revision of earlier ratified norms. The representatives of the firm also attended personal hearing and explained their case before Norms Committee. Thereafter, the case was discussed amongst the technical members in the meeting and the Committee decided to refer back the matter to DPIIT & Consultant (TEC-3) for their opinion on the subject matter. The case stands deferred.	Deferred
M-7	M/s SHIVALIK BIMETAL CONTROLS LTD. Lic. No.: 0510413875 dated 13.03.2020	HQ File : HQRNORMREV IW01/81/050/00473/AM20	The case was approved in Meeting No.13/81 dated 30.12.2020 on repeat basis with 3% wastage as approved for AA No.0510405455 dated 30.01.2018 as per written comments given by Consultant (TEC-3). Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

M-8	M/s SHIVALIK BIMETAL CONTROLS LTD. Lic. No.: 0510407345 dated 27.07.2018	HQ File : HQRNORMREV IW01/81/050/004 57/AM21 05/24/040/00242/ AM-19	The case was approved in Meeting No.17/81 dated 27.11.2019 with 3% wastage as per written comments dated 21.11.2019 given by Consultant (TEC-3). Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-9	M/s SHIVALIK BIMETAL CONTROLS LTD. Lic. No.: 0510408423 dated 15.11.2019	HQ File : HQRNORMREV IW01/81/050/005 24/AM21 05/24/040/00449/ AM-19	The case was approved in Meeting No. 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No. P-47011/80/2019-TSW dated 15.05.2019. Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-10	M/s SHIVALIK BIMETAL CONTROLS LTD. Lic. No.: 0510414677 dated 22.07.2020	HQ File : HQRNORMREV IW01/81/050/006 47/AM21 05/24/040/00185/ AM-19	The case was approved in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 on repeat basis with 3% wastage as approved for AA No. 0510410424 dated 30.04.2019 as per written comments given by Consultant (TEC-3) vide email dated 18.10.2020. Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-11	M/s SHIVALIK BIMETAL CONTROLS LTD. Lic. No.: 0510408424 Dated 15.11.2018	HQ File :01/81/050/00522 /AM19/ RLA File :05/24/040/00444 /AM19/	The case was approved in Meeting No.: 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/80/2019-TSW dated 15.05.2019. Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M-12	M/s SHIVALIK BIMETAL CONTROLS LTD. Lic. No.: 0510405455 30.01.2018	HQ File :01/81/050/00331 /AM19 RLA File :05/24/040/00521 /AM18/	The case was approved in NC Meet No/Date: 03/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

M-13	M/s KIRTANLAL STEEL PRIVATE LIMITED Lic. No.: 0310816055 dated 29.09.2017	HQ File : HQRNORMREV IW01/81/050/01/ AM18 03/94/040/00529/ AM/18	The case was initially referred to DIPP and NC-2 vide their meeting 23/81 dated 06.03.2018 received DIPP comments vide O.M. No. 7/351/2018-TSW dated 12.03.2018. However, NC requested DIPP to re-examine the matter. DIPP raised deficiency letter to the firm, but the case got rejected vide NC2 Meeting No. 05/81 dated 10.10.2018 due to non-submission of reply. In this matter, a Special Norms Committee dated 12.12.2017 comprising members of DPIIT and MSME was also convened. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. Thereafter, the case was referred to Consultant (TEC-3) who directed the firm to submit certain information during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dated 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, the applicant vide email dated 08.02.2020 informed that exact import/export quantity is not needed for fixation of norms. The case was last considered in M. No. 23/81 dated 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Reply received from the applicant vide email dated 15/22.4.2020 was referred to Consultant (TEC-3) for examination and comments. However, the Committee noted that the applicant has only provided the sizes of import product but not provided the exact details of sizes of the export product vis-à-vis import along with quantity despite several reminders. Hence, the Committee decided to reject the request of the applicant to review the case. Now the firm requested for review the case. Now, the applicant vide their letter dated 23.08.2021 again requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017.	The Committee considered the case as per the agenda and noted that a copy of representation was sent to DPIIT, MSME and Consultant (TEC-3) on 23/29.09.2021. Comments have been received from MSME via email dated 29.09.2021. However, the comments from DPIIT and Consultant (TEC-3) are still awaited. Hence, the Committee decided to wait for their comments. The Case is deferred.	Deferred
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